

ITEM NO.30

COURT NO.14

SECTION XII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 18543/2026

[Arising out of impugned final judgment and order dated 09-04-2026 in WP No. 36440/2023 passed by the High Court of Judicature at Madras]

HVF OBC EW ASSOCIATION & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No. 161163/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 29-05-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE N.V. ANJARIA

For Petitioner(s) Mr. Gagan Gupta, Sr. Adv.
Mr. Venkataraman R., AOR
Mr. Tanuj Agarwal, Adv.

For Respondent(s) Ms. Aishwarya Bhati, ASG
Ms. Poornima Singh, Adv.
Ms. Chitrangda Rastravada, Adv.
Ms. Radhika Mishra, Adv.
Ms. Khushboo Chaudhary, Adv.

Mr. Shreekant Neelappa Terdal, AOR

Mr. Abhishek Kaushik, Adv.
Mr. Ayush Ranjan, Adv.
Mr. Kumar Mihir, AOR

Mr. Abhishek Chandra Mishra, Adv.
Mr. Dev Devansh, Adv.
Mr. Diksha Belwal, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1. Issue notice.**
- 2. Tag with Civil Appeal No. 629 of 2022.**

**(MINI)
COURT MASTER (SH)**

**(AKSHAY KUMAR BHORIA)
COURT MASTER (NSH)**